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PRESS RELEASE

The second National Lok Adalat for the year 2024 was organized on 22nd June 2024 across entire state under the aegis of National Legal Service Authority (NALSA). Hon'ble Chief Justice of Gujarat High court and Petro-in-Chief of Gujarat State Legal Service Authority Justice Sunita Agarwal and Senior Most Judge of High Court Gujarat Justice Biren A. Vaishnav provide detailed guidance to all District Legal Service Authorities and Taluka Legal Service Committees to make sure that maximum parties get benefit of Lok Adalat. Moreover, 4,37,140 cases pending in the court in the categories of Motor Accident Compensation cases, Civil Suits, Negotiable Instrument Act Cheque return Complaint, Matrimonial Disputes, Industrial Disputes etc. pending before the various courts of the state were taken up for settlement during lok Adalat out of which 2,51,712 cases were disposed of and award of Rs. 12,67,70,07,307 was passed. The important facet of Alternative Dispute Resolution – Pre litigation Lok Adalat slowly is picking up the momentum in the state as 3,23,450 number of pre litigation cases were settled during lok Adalat for settlement amount of Rs 72,517,8,256.7. Total 2,85,733 Traffic E Challan cases were settled during lok Adalat for settlement of Rs. 15,44,00,935. This lok Adalat has also brought to an end the 3,376 number of matrimonial disputes pending in the courts across the state. The highest number of cases in the entire state have been disposed of in Surat District.

In a remarkable instance of dispute resolution, the Lok Adalat held at Gandhinagar District Court witnessed a significant success today. In Motor Accident Claims Petition (MACP) Case No. 77/2024, the parties involved reached an amicable compromise. The opponent, ICICI Lombard General Insurance Company, has agreed to pay a substantial settlement amount of Rs. 1,10,00,000/- to the applicant.

This case, which had been pending for hearing, involved a serious motor vehicle accident that resulted in significant injuries and damages. The applicant, seeking compensation for the losses suffered, had filed a claim against ICICI Lombard. The Lok Adalat, an alternative dispute resolution mechanism aimed at expeditious settlement of cases, facilitated the negotiations between the parties. With the active involvement of the Lok Adalat panel, both parties engaged in constructive dialogue, leading to a mutually satisfactory resolution. The settlement was finalized today in the presence of legal representatives of both parties and the Lok Adalat judges. The agreed amount of Rs. 1,10,00,000/- will provide significant relief to

the applicant, covering medical expenses, loss of income, and other damages sustained in the accident.

The successful resolution of MACP Case No. 77/2024 serves as an encouraging example for similar cases pending in various courts, showcasing that with willingness and cooperation, disputes can be settled to the satisfaction of all parties involved.

Date: 22/06/2024.

[R. A. Trivedi]
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